

(c) & (d) The D.D.A. have submitted certain proposals to the Govt. of India for regularisation of the unauthorised occupants of the plots/tenements in J.J.R. colonies. Financial aspect will be duly taken care of while taking a final decision thereon.

(e) In view of above, the question of fixing responsibility does not arise.

News Captioned "DDA complacent Towards Rules Violations"

4234. SHRI SANAT KUMAR MANDAL : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether his attention has been drawn to the news item captioned 'DDA complacent towards rules violations' appearing in the Stateman, New Delhi dated the 3 November, 1985;

(b) if so, whether he has got the matter investigated in the light of the disclosures made therein;

(c) whether it had also been brought to his notice sometime back how the owners of commercial buildings in the Community Centre, East of Kailash, New Delhi had in violation of the approved plan constructed mezzanine floors thus adding to their covered floor area; and

(b) if so, whether he will get the whole matter re-opened and take appropriate action against the defaulters including DDA's officials and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) & (b) Yes, Sir. Action was initiated on receipt of the first complaint by the Delhi Development Authority. On examination it was found that the sub-lettee firm was not manufacturing packing boxes, was using/occupying the whole premises instead of 3614 sq. ft. for which permission was accorded and had also constructed temporary sheds against the provisions of building bye-laws. Therefore, the sub-letting permission was withdrawn and the allottee was issued a show-cause notice for determination of lease-deed on 5.11.1985.

(c) The D.D.A. has noted that in some of the plots in the community centre, the parties have extended the area of mezzanine floors beyond the permissible limit. Inspections are carried out during the construction stage when the party applies for 'C' and 'D' forms which pertain to laying of internal services to be covered and the sanitary fittings to be provided in the building respectively. The additional space in the mezzanine floor had been constructed by the parties after getting these certificates. Action in the form of withholding the occupation certificate/completion certificate has been taken when the parties applied for the same and site inspection was made.

(d) In view of the reply to part (c) above, question does not arise.

[Translation]

Old Houses Vacated for Demolition in DIZ Area, New Delhi

4235. SHRI RAM PUJAN PATEL : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the number of old houses belonging to Directorate of Estates and Land Development Organisation in D.I.Z. area, New Delhi which have been got vacated for demolition but have neither been demolished nor the scheme of constructing multistoreyed houses in their place has materialised so far;

(b) if so, the reasons therefor;

(c) whether Government have received complaints regarding use of these old houses by anti-social elements as shelter and if so, the action taken or being taken thereon; and

(d) whether Government have such squads which may pay surprise visits and conduct raids from time to time on these old houses to detect the cases referred to in part (c) above ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) & (b) At present 235 old houses are lying vacant for demolition. Due to Stay Order of the Court, some of the quarters, which were under

unauthorised occupation, could not be got vacated. After the vacation of Stay Order in October, 1985, these quarters have been got vacated. Necessary action to demolish these houses will start now. Major portion of the area is earmarked for development as parks etc.

(c) Yes, Sir. There were complaints. Necessary action has been taken.

(d) No, Sir.

[English]

Measures for Arresting Fall in Jute Prices

4236. SHRI MAHABIR PRASAD YADAV : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the jute production all over India has gone in excess of the estimates made by Government;

(b) production of jute as per Government's estimate and the actual production this year;

(c) whether the steep fall in jute price has been due to excess production; and

(d) if so, the measures Government propose to take for arresting the fall in jute price ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) & (b) Government estimates of production are based on area enumeration and the crop cutting experiments conducted in different States in respect of various crops including jute. These estimates at the all-India level are compiled on receipt of relevant information from the State Governments. For the current year i.e., 1985-86 information in respect of the raw-jute production have as yet not become available from the States.

(c) The current fall in the prices of raw-jute is attributable to a number of factors including expected high production of raw-jute in the current year, fall in the international prices of raw jute and sluggish demand for jute manufactures.

(d) The Government have already taken a number of measures to arrest the fall in jute prices during the current season. These include :—

- (i) A direction to the Jute Corporation of India to undertake large scale purchases of raw-jute at the statutory minimum prices fixed by the Government.
- (ii) A directive by the Jute Commissioner to all working jute mills in the private sector to build up stocks of raw-jute upto specified levels so as to boost the demand for raw-jute.
- (iii) Measures to open some of the closed jute mills.
- (iv) Permission to the Jute Corporation of India to export limited quantities of raw-jute.

Ban on Import of Edible Oils

4237. SHRI P. R. KUMARAMANGALAM : Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that edible oil output has increased and gone beyond the targets during last 2-3 years and this increase is equivalent or higher than total quantity of vegetable oils imported under gifts and commercially;

(b) whether in view of the above Government propose to ban all imports which alone would boost our production as happened in wheat vis-a-vis P. L. 480 imports;

(c) whether Government propose to ban imports of all farm products in recognition of our ability to stand on our own and considering that over 70 per cent of our people are engaged in agriculture; and

(d) whether it is also a fact that similar situation exists in matter of marginal imports of milk powder and butter which is blocking our self-reliance and self-sufficiency ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) & (b) For the last several